

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2012
CC 1862-1863/2012

(From the judgement and order dated 23/08/2011 in WP No.2153/2011
and WP No.5143/2011 of The HIGH COURT OF JUDICATURE ALLAHABAD, BENCH
AT LUCKNOW)

U.P. PANDIT DEEN DAYAL UPADHAYA VETERINA

Petitioner(s)

VERSUS

S.M.COLLEGE VETERINARY SC.& AN.RES.&ORS.

Respondent(s)

With IA 1 1-2 (c/delay in filing SLP and c/delay in refiling SLP
and office report)

Date: 06/02/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE H.L. GOKHALE

For Petitioner(s) Mr. Aruneshwar Gupta, Adv.
 Mr. Manish Raghav, Adv.
 Mr. Nikhil Singh, Adv.
 Mr. Bijan Kumar Ghosh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice limited to the directions issued by the
High Court in the impugned order regarding personal
liability and criminal prosecution of the authorities stated
in the order, returnable in six weeks.

In the meanwhile, the direction given in the impugned
order with regard to personal liability of the authorities
of the University and their criminal prosecution shall
remain stayed.

(Rajesh Dham) (Renu Diwan)
Court Master Court Master